

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-295(PB)/2017

IN THE MATTER OF:

Innovsource Pvt. Ltd.

.... Applicant/petitioner

Vs.

Getit Grocery Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 25.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner : Mr. Abhinav Mukerji, Ms. Purnima Krishna,
Advocates

ORDER

Learned Counsel for the petitioner undertakes to file appropriate affidavit concerning substituted service as per the order dated 12.09.2017 within two days. However, no one has appeared on behalf of the respondents despite publication of notices in the News Paper for today.

List for arguments on 14th November, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

(DEEPA KRISHAN)
MEMBER(TECHNICAL)